

ITEM NO.41+54

COURT NO.14

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 99/2015

PRADYUMAN BISHT

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

((Only W.P (C) No. 1422 of 2019 is to be listed.
IA No. 98849/2021 - APPLICATION FOR PERMISSION
IA No. 67042/2017 - CLARIFICATION/DIRECTION
IA No. 10713/2015 - GRANT OF INTERIM RELIEF
IA No. 10398/2020 - INTERVENTION APPLICATION
IA No. 21604/2018 - INTERVENTION APPLICATION
IA No. 16856/2018 - INTERVENTION APPLICATION
IA No. 10142/2015 - STAY APPLICATION)

WITH

CONMT.PET.(C) No. 353/2020 in W.P.(CrI.) No. 99/2015

([TO BE TAKEN UP ALONG WITH ITEM NO. 41 I.E. W.P.(CrI.) No. 99/2015].....W.P. (CrI.) No. 99/2015 IS ALSO TO BE LISTED)

WITH

SLP(C) No. 2952/2020 (XIV)
(IA No.18126/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SMW(CrI) No. 2/2021 (PIL-W)

(Ld. Attorney General for India

IA No. 128090/2021 - APPLICATION FOR TAKING ON RECORD

IA No. 100330/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 93461/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 106606/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 93464/2021 - EXEMPTION FROM FILING O.T.

IA No. 106597/2021 - INTERVENTION APPLICATION

IA No. 100324/2021 - INTERVENTION APPLICATION

IA No. 93387/2021 - INTERVENTION APPLICATION

IA No. 118571/2021 - INTERVENTION APPLICATION

IA No. 97034/2021 - INTERVENTION/IMPLEADMENT

IA No. 118580/2021 - PERMISSION TO APPEAR AND ARGUE IN PERSON

IA No. 124398/2021 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 867/2021 (PIL-W)

(FOR ADMISSION and IA No.94257/2021-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 10-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Petitioner-in-person

Mr. Siddharth Luthra, Sr. Adv.
Ms. Supriya Juneja, Adv.
Mr. Simon T., Adv.

For Respondent(s) Mr. Mukesh Kumar Maroria, AOR

Mr. Abhinav Mukerji, AOR

Mr. Mishra Saurabh, AOR

Ms. Vanshaja Shukla, AOR
Mr. Vikas Negi, Adv.
Mr. Abhishek Chaterjee, Adv.

Mr. Mohan Kumar, AOR

Mr. Naresh K. Sharma, AOR

Mr. R Venkataramani, Attorney General for India
Ms. Aishwarya Bhati, A.S.G.
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Ms. R.bala, Adv.
Mr. Rajat Nair, Adv.
Ms. Shradha Deshmukh, Adv.
Ms. Vanshaja Shukla, Adv.
Dr. N. Visakamurthy, Adv.

Mr. Lokesh Sinhal, Sr. AAG
Mr. Nikunj, Adv.
Dr. Monika Gusain, AOR

Mr. R. Venkataramani, AG
Ms. Aishwarya Bhati, ASG
Mr. R. Bala, Sr. Adv.
Mr. Rajat Nair, Adv.
Ms. Shradha Deshmukh, Adv.
Mr. Vanshaja Shukla, Adv.
Mr. Anandh Venkataramani, Adv.
Mr. Vijayalakshmi Venkataramani, Adv.
Mr. Vinayak Mehrotra, Adv.
Ms. Mansi Sood, Adv.
Mr. Chitvan Singhal, Adv.
Ms. Sonali Jain, Adv.
Mr. Abhishek Kumar Pandey, Adv.
Mr. Raman Yadav, Adv.

Mr. Arvind Kumar Sharma, AOR

Mr. Avijit Mani Tripathi, AOR

Mr. Upendra Mishra, Adv.

Mr. P. S. Negi, Adv.

Mr. Arunabh Chowdhury, Sr. Adv.

Ms. Pragya Baghel, Adv.

Ms. Pallavi Langar, AOR

Mr. Nishe Rajen Shonker, AOR

Mrs. Anu K. Joy, Adv.

Mr. Alim Anvar, Adv.

Mr. Abraham C. Mathews, Adv.

Mr. Ankur Prakash, AOR

Mr. Ashutosh K. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is submitted on behalf of the Bar Council of India that the latest factual position would be filed in the form of additional affidavit.

The learned amicus curiae submitted that the response of various High Court's with respect to two issues i.e. installation of CCTVs in all district courts (by virtue of order dated 14.08.2017) is incomplete. He, secondly, urged that appropriate guidelines should be framed for audio-visual recording of evidence during trials, to ensure fidelity in the proceedings, having regard to accuracy of such audio-visual recordings at the stage of delivering judgments by the trial court. The Bar Council of India shall file its affidavit within four weeks.

The High Courts are directed to cooperate with the learned amicus curiae, who is requested to convene a video conference meeting with all Registrars to compile their response. The response shall be on two aspects, i.e. installation of CCTVs and the

progress thereof and as to the feasibility of audio-visual recording of evidence, to ensure fairness and clarity in the trials. Suitable safeguards and guidelines may be indicated to the amicus curiae. The information should be circulated by all High Courts to the amicus curiae, at least a week before the scheduled date or dates of video conference to facilitate progress. The Registrars of all High Court shall co-operate towards giving their response and holding the online meeting with the amicus curiae.

The Central Bureau of Investigation shall file the latest status report with regard to the proceedings transferred to it, relating to the murder of the Additional District Judge in Dhanbad.

List after four weeks.

(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT

(MATHEW ABRAHAM)
COURT MASTER (NSH)